

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HIGH COURT BENCH HYDERABAD

M.A.NO.708/95 in C.P.NO.59/95  
in  
O.A.NO.548/94

Between:

K.Narender

Date of Order: 21.12.95.

...Applicant

And

1. Sri K.R.Nambiar,  
Secretary, Ministry of Defence,  
Union of India, New Delhi.
2. Sri D.Raja Gopal, General Manager,  
Ordnance Factory Project,  
Ministry of Defence, Yeddu-mailaram,  
Medak District.

...Respondents.

Counsel for the Applicant : Mr.S.Lakshma Reddy

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

As C.P.59/95 is dismissed, this M.A had become infrutuous and accordingly it is dismissed.

DEPUTY REGISTRAR(J)

To

1. Sri K.R.Nambiar, Secretary, Ministry of Defence,  
Union of India, New Delhi.
2. Sri D.Raja Gopal, General Manager, Ordnance Factory Project,  
Ministry of Defence, Eddumailaram, Medak District.
3. One copy to Mr.S.Lakshma Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

YLKR